

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.271

TO BE ANSWERED ON THE 26TH APRIL, 2016/ VAISAKHA 6, 1938 (SAKA)

VALIDITY OF ARMED LICENCES

†271. SHRI AJAY NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has issued any guidelines regarding extension of validity of armed licences in the country;

(b) if so, the details thereof;

(c) whether the Government has constituted any appellate tribunal for such applicants whose applications have been turned down by the State Governments; and

(d) if so, the details thereof, State/UT-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) & (b) : Yes, Madam. Guidelines have been issued on 6.04.2010 by Ministry of Home Affairs(MHA) on grant of Arms licences for acquisition/possession of arms including extension of area validity of arms licence in the country. Under the Guidelines, the State Governments may allow area validity up to a maximum of three adjoining States and also to consider All India Validity requests for union Ministers/MPs, Personnel of Military and Paramilitary, officers of All India services and officers with liability to serve anywhere in India

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and sports persons in cases of Non-Prohibited Bore(NPB) licences. In other cases, MHA takes action on the recommendation of the concerned State Government in consultation with other agencies.

(c): No, Madam.

(d): Does not arise.
